

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


C.P. (I.B) No. 604/NCLT/AHM/2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2020**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.				

ORDER

The Petitioner is represented through learned counsel.

In view of the advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), all the matters are being adjourned in presence of the advocate(s) as also in consensus of the members of the bar. However, urgent matters are being taken up on the request of the advocate(s).

A leave note is received from the side of the Respondent.

The matter is adjourned.

List the matter on 20.04.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of March, 2020